

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 4635 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Deputy Registrar(Admn.),
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, 8th December, 2020.

Sub:- **Earned Leave with station leave permission.**

Ref:- No. HC(IB)07/2013/1605-1606 Dated 05.12.2020.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, District & Sessions Judge, Tezu, Arunachal Pradesh has been granted extension of earned leave for twenty four days w.e.f 08.12.2020 to 31.12.2020, along with station leave permission, **subject to submission of his Leave application for earned leave in prescribed format with Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Naharlagun.** Further, Shri Ado, is directed to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

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Memo NO.HC.VII-21/2008/ 4635 /A, dated 8.12.2020 **JT.REGISTRAR (VIGILANCE)**

Copy to:

1. Shri Yomge Ado, District & Sessions Judge, Tezu, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

08/12/2020
JT.REGISTRAR (VIGILANCE)

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